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Title: Need to keep in abeyance the proposed amendments in Labour Laws.

SHRI E.T. MOHAMMAD BASHEER (PONNANI) : Madam, I wish to draw the kind attention of this House and of the Government towards a dangerous move on the part of the Government for reforming the labour laws. Of course, labour laws can be amended, but there is a danger hidden in the present move. The main amendment is proposed in the Factories' Act. Hon. Prime Minister has issued a statement in this regard which says that the Inspector Raj will be ended. What exactly is the Inspector Raj? We know that under different Acts, there are inspectors, whether it is Factories Act, Plantation Labour Act, Shop and Establishment Act. The duty of these inspectors is to go to the spot, to the institution and find out whether there is a violation of or whether they are adhering to the various provisions. If there is any violation, they report it back to the concerned authorities. Now, instead of inspectors going to the institution, it is decided that â€¢.

HON. SPEAKER: You can take part in the discussion on the Bill. It will come for discussion.

SHRI E.T. MOHAMMAD BASHEER : But now, it is decided that the employers will have the facility of self-certification. If self-certification by the employers is allowed, it is a very dangerous thing. You know that at present, even after all these registrations, the number of accidents is increasing.

HON. SPEAKER: I think, the Bill relating to this law is coming for discussion. So, you can speak at that time.

SHRI E.T. MOHAMMAD BASHEER : I will just finish my point in brief, and then end it.

What I am saying in brief is that there are so many ill-effects of this move. So, they have to be considered. I would suggest in brief that the Government should desist from this kind of a move, the Government should keep this kind of an amendment pending and the Government should discuss with all the concerned authorities to have a comprehensive legislation.